

but no decision regarding the location has yet been taken.

Demand to set up A Central Medical Institute at Madras

552. SHRI C. CHINNASWAMY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether government are aware of the need voiced in Tamil Nadu for setting up of a Central Medical Institute at Madras; and

(b) if so, the action proposed to be taken by Government for setting up such an Institute?

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI B. SHANKARANAND): (a) No such proposal has been received by the Government of India.

(b) Does not arise.

Opening of T.B. Sanatorium in every District

553. SHRI C. CHINNASWAMY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) Whether there is any proposal to start T. B. Sanatorium in every District with the help of World Bank;

(b) if so, the details thereof; and

(c) the number of T. B. Sanatorium proposed in Tamil Nadu?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) No.

(b) and (c). Does not arise.

Effect of Nepali Acts on Indian Nationals

554. SHRI BHOGENDR JHA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) to what extent the Nepal Private Firm Registration Act of 2018

Sambat, Nepal Income Tax Act 35 and Foreign Tax Nepalese Agency Act Sambat 2014, Nepal Contract Act Sambat 2031 and Section 13 of the Foreigners Act of Nepal has not been affecting Indian nationals in Nepal and Indo-Nepalese relations;

(b) whether the Government of India had asked the Indian Embassy at Kathmandu to publicise in Nepalese papers the Indian Foreign Exchange Regulation Act of 1973 but the Embassy did not act up to this;

(c) whether M/s Kathmandu Automobiles a business concern was granted permit by Indian Embassy for movement in India by car guaranteed by this Firm which car was caught with contraband hashish; and

(d) if so, the action taken thereon with reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) The Nepal Private Firm Registration Act of 2018 Sambat, Nepal Income Tax Act 35 and Foreign Tax, Nepal Agencies Act Sambat 2014, Nepal Contract Sambat 2031, and Section 13 of the Foreigners Act of Nepal have placed restrictions on foreign nationals, including Indians, in Nepal. Specifically, under the Nepal Private Firm Registration Act, an applicant for the registration of a private firm should submit with his application, a certified copy of a Nepali citizen certificate; under the Nepal Income Tax Act, advance payment of tax can be demanded from non-Nepalese; under the Nepal Agencies Act, priority is to be given to citizens of Nepal while registering as agents of foreign companies under the Nepal Contract Act, while Nepalese contractors have to deposit only 5 per cent security, foreigners including Indians have to deposit 10 per cent security and have to obtain a licence before they can apply for a contract; under Section 13 of the Foreigners Act, acquisition of property by Indians has been barred and also employment restrictions have come into force. Specific cases of